

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:5354  
ANSWERED ON:13.12.2010  
RESERVATION FOR LABOURERS  
Punia Shri P.L.

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether any provision of reservation has been made for contract labourers/workers/daily wagers employed on contract by the Government bodies in the country for a long time;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT(SHRI HARISH RAWAT)

(a) to (c): None of the labour laws, including Contract Labour(Regulation & Abolition) Act,1970 has provisions of reservation for the labourers, workers and daily wagers working in Government organization on contract basis.

The regular posts are filled in the Government organizations in accordance with the Recruitment Rules framed for those posts and reservation is given as per the policy laid therein. However, in establishments where employment of contract labour is prohibited through notification of appropriate Government for a particular job, the establishment shall have to give preference to the contract labourers if, otherwise found suitable.